

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.53/MP/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : Eden Renewable Alma Private Limited (ERAPL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **14.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, ERAPL
Ms. Manu Tiwari, Advocate, ERAPL
Shri Aniket Kanhua, Advocate, ERAPL
Ms. Srishti Khindaria, Advocate, PGCIL
Ms. Purna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Priyansi Jadiya, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that an advance copy of the Respondent/CTUIL's reply was received only yesterday and accordingly, sought two weeks to file a rejoinder thereof.

2. Learned counsel for the Respondent/CTUIL also sought liberty to file/upload their reply on the e-filing portal.

3. Considering the above, the Commission permitted the Petitioner to file its rejoinder within three weeks. The Respondent/CTUIL was also permitted to file/upload its reply on the e-filing portal within three days.

4. The Petitioner is directed to submit the following information, on an affidavit, within two weeks:

(a) A copy of the Petitioner's letter dated 28.6.2024 regarding change in its project location.

(b) CTUIL vide its intimation dated 19.9.2024 intimated the revised start date of connectivity as 28.2.2026. Clarify why it has not planned the commissioning of



its project as per the revised connectivity start date? How the Petitioner is entitled for any claim prior to the start date of connectivity as per the connectivity grant on account of non-readiness of the transmission system?

- (c) Details as per table below with respect to curtailment of power from Petitioner's project for which relief is being sought under the present Petition:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)*	Curtailed Quantum (in MW)

* Supporting documents may be furnished.

5. CTUIL is directed to submit the following information, on an affidavit, within two weeks:

(a) Present status for effectiveness of the GNA granted to the Petitioner and reasons for delay, if any.

(b) Reasons for revision in start date of connectivity from 16.8.2025 to 28.2.2026?

6. The Petition will be listed for hearing on **23.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)